

OFFICE OF THE  
PRINCIPAL DISTRICT & SESSIONS JUDGE SRINAGAR

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ORDER

No: 47/PDJS

Dated: 27.04.2021

Pursuant to the Hon'ble High Court of J&K, Order No. 259 of 2021/RG dated 26.04.2021, in view of the rising surge of COVID-19 infection cases, the prevailing situation and to prevent the spread of such infection, following arrangement is ordered;

1. Entry of litigants, public and clerks of the Advocates into the Court premises from the very outer gate shall be strictly prohibited.
2. All the Presiding Officers taking into consideration the urgency involved, apart from virtual hearing, may, where the learned Counsel for the party/parties in person involved give their consent to appear for physical hearing, permit physical hearing in cases of emergent nature.
3. The following cases are categorized as cases of emergent nature;
  - (a) Criminal Trials where accused is/are in custody;
  - (b) Matrimonial Cases;
  - (c) MACT Cases;
  - (d) Cases under Section 138 of NI Act and
  - (e) Compromise matters.
4. All the Presiding Officers shall create a dedicated e-mail address of their respective Courts and make it available to the Advocates/ Litigants by posting the same on District Court Website or through any appropriate electronic mode.
5. The Courts shall devise their own mechanism for listing of cases for physical hearing after taking consent of respective Counsel, subject to the satisfaction of the Judge regarding extreme urgency involved in such matter and subject to their own assessment of prevailing local conditions including the intensity of COVID-19 infection.

  
11/12/21

6. In order to decongest the Sections/Offices of the Courts, the Officials working in the Courts, shall be permitted to function in batches with 50% reduction on rotation basis. The roster in this regard, shall be formulated by the concerned Presiding Officer of the Court. The officials, who as per the roster are not on duty in the office shall not leave the station and shall remain available on telephone and electronic means of communication at all times.
7. The staff on duty in Courts and the Counsel, if any, appearing physically shall take necessary precautions, ensure physical distancing, wearing of Mask and observance of SOPs and guidelines issued by the respective Governments from time to time.
8. All the Presiding Officers shall create a link for smooth hearing of the cases through Virtual Mode and provide the same to the Advocates/litigants by making it available on the District Court Website or through any appropriate electronic mode.
9. On account of virtual hearing of cases, entry of lawyers in the Court premises is not required unless any Advocate is permitted for physical hearing in any extremely urgent matter.
10. Mr. Fayaz Ahmad Qureshi, Sub-Judge, Judge Small Causes Court, Srinagar is designated as Nodal Officer for ensuring the smoothing technical links as well to liaise with the Administration and Health Authorities for any difficulty to Judicial Officers, their family members, staff and other stakeholders about their health issues.

These directions shall remain in force till 15<sup>th</sup> of May, 2021, unless reviewed or modified by the Hon'ble High Court.

(M. A. Chowdhary)

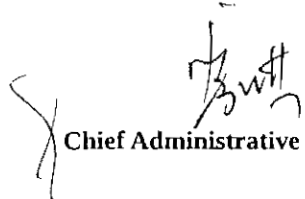
Principal District & Sessions Judge,  
Srinagar

No: 892-906 /PDJS/Adm/2021 Dated: 27-04-2021

Copy to:

1. Registrar General, High Court of J&K, Jammu for information.
2. Principal Secretary to Hon'ble Chief Justice High Court of J&K, Jammu for information

3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey (Administrative Judge for District Srinagar), High Court of J&K, for information of His Lordship
4. IGP Kashmir Zone, for information.
5. SSP Srinagar, for information.
6. SSP Security Kashmir, for information.
7. All the Judicial Officers posted at District Headquarter Srinagar including Additional Special Mobile Magistrate, Pantha-Chowk for information and compliance.
8. Mr. Fayaz Ahmad Qureshi, Judge Small Causes Court, Srinagar, for information and compliance.
9. Director, Information J&K at Jammu, with the request to give wide publication to this order through print and electronic media.
10. Secretary, High Court Bar Association Srinagar, for information.
11. Secretary, DLSA, Srinagar, for information.
12. System Officer (e-Courts) Srinagar, for uploading the same on District Court Website.
13. In-charge Security Main Gate, District Court Complex Srinagar, for information and compliance.
14. Notice Board.
15. Office Order File No. 308.

  
Chief Administrative Officer